

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 08
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.11.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

For the IRP

For the Respondent

Mr. Pervinder, Proxy Counsel

Mr. Hitesh Sachhar & Ms. Namita Jose, Advs.

Ms. Henna George, Proxy counsel

ORDER

CA-2359(PB)/2019:-

Due to strike observed by the Advocates and abstaining from the work today, hearing is deferred to 07.11.2019.

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdl-

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

04.11.2019
Aarti Makker